

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

FRIDAY, THE 08TH DAY OF MAY, 2020 / 18TH VAISAKHA, 1942

B.A. (TMP) No.2624 /2020

(Crime No: 193 of 2019 of Thirunelly Police Station, Wayanad)

Petitioners/Accused Nos.3 .

Sadanandam Rayarakulam
Aged 50, S/o. Sammaih,
H.No.31/1A, Gatakaniparthi Village, Mandal,
Shayampet Warangal Rural District. Telungana.

By Adv. Sri. S. Renjith.

Respondents/complainants:

1. State of Kerala
Represented by the Public prosecutor
High Court of Kerala, Ernakulam, Pin-682 031
2. Sub Inspector of Police
Thirunelly Police Station, Thirunelly P.O
Wayanad, Pin-670646

SRI. AJITH MURALI, PP
SRI. SANTHOSH PETER SR.PP

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON
08.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

When this Bail Application filed under Section 439 of the Code of Criminal Procedure came up for consideration before this Court through Video Conference, the learned counsel for the petitioners submits that he is withdrawing the Bail Application. Hence, this Bail Application is dismissed as withdrawn.

P.V.KUNHIKRISHNAN, JUDGE

pkk